Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

Name of the corporate debtor: AVANI IMPEX PRIVATE LIMITED

Date of commencement of liquidation: 16/11/2021

List of stakeholders as on: 16/11/2021

Sl. No.	Category of stakeholders			Summary of claims admitted No. of Amount claims		Amount of contingent claims	Amount of claims rejected	Amount of claims under verification	(An Details in Annexure	
1	Unpaid insolvency resolution process costs	0	0	0	0	0	0	0	NA	
2	Liquidation costs incurred till date	0	0	0		0	0	0	NA	
3	Secured financial creditors	0	0	0	0	0	0	0	1	
4	Unsecured financial creditors	0	0	0	0	0	0	0	2	
5	Operational creditors (Workmen)	0	0	0	0		0	0	3	
6	Operational creditors (Employees)	0	0	0	0	0	0	0	4	
7	Operational creditors (Government Dues)	0	0	0	0	0	0	0	5	
8	Operational creditors (other than Workmen, Employees and Government Dues)	1	596300	1	596300	0	0	0	6	
9	Other stakeholders, if any (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	7	
Total		1	596300	1	596300	0	0	•		

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:

List of secured financial creditors

(Amount in ₹)

														(AI	$mount in \mathbf{x}$
SI.	Name of	Details	of claim			Detai	ls of claim admi	tted	Amount of	Amount	Amount	Amount of	Remarks,		
No	. creditor	rec	eived								contingent	of any	of claim	claim under	if any
		Date of	Amount	Amount	Nature	Amount	Whether	Details	Amount	% share	claim	mutual	rejected	verification	
		receipt	claimed	of claim a	of	covered	security	of	covered by	in total		dues,			
		•		dmitted	claim	by	interest		guarantee			that may			
						security	relinquished?	Interest	_	of claims		be set			
						interest	(Yes/No)			admitted		off			

Annexure-2

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:

List of unsecured financial creditors

(Amount in ₹) Details of claim Details of claim admitted Remarks, SI. Name of Amount of Amount of a Amount Amount of No. creditor received contingent ny mutual of claim claim under if any dues, that claim rejected verification Date of Amount % share in Amount of Nature Amount may be set claimed covered by receipt claim of claim total off admitted guarantee amount of claims admitted

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:

List of operational creditors (Workmen)

(Amount in

										(**	x)
Sl. No.	Name of authorised representative, if any	Name of workman	rec Date of	Total amount	Details of claim ad Amount of claim for the period of twenty-four	Nature		of any mutual dues, that may	of claim rejected	Amount of claim under verification	₹) Remarks, if any
					months preceding the liquidation commencement date		claims admitted	be set off			

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:

												(AIII	ount in $()$
SI.	Name of	Name of	Details	of claim]	Details of claim ad	mitted		Amount of	Amount	Amount	Amount of	Remarks,
No.	authorised	employee	rec	eived					contingent	of any	of claim	claim under	if any
	representative,		Date of	Amount	Total am	Amount of claim	Nature	% share	claim	mutual	rejected	verification	-
	if any			claimed		for the period of				dues,	-		
			P -			twelve months	or cluim	amount of		that may			
						preceding the		claims		be set off			
						liquidation		admitted					
						commencement		uumitteu					
						date							
						uate							
												1	

List of operational creditors (Employees)

(Amount in ₹)

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:

-					(Anount m									
SI.	Details of	f Claimant	imant Details of claim			Details of claim admitted					Amount	Amount	Amount of	Remarks,
No			received							of	of any	of claim	claim	if any
	Department	Government	Date of	Amount	Amount	Nature	Amount	Whether	% share	contingent	mutual	rejected	under	
	-				of claim		covered by			claim	dues,		verification	
						admitted claim lien or attachment amount			that					
								removed?	of claims		may be			
							pending		admitted		set off			
							disposal	(200/2(0))						
							ansposter							
-														
-														

List of operational creditors (Government Dues)

(Amount in ₹)

Annexure-6

Name of the corporate debtor:; Date of commencement of liquidation:; List of stakeholders as on:.....

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in ₹)

				1									l l l l l l l l l l l l l l l l l l l	(mount in <)
SI.	Name of	Details	of claim			Details of clai	im admitted			Amount of	Amount	Amount	Amount of	Remarks,
No.	creditor	rec	eived	c							of any	of claim	claim under	if any
		Date of	Amount	Amount	Nature	Amount	Whether	Amount	% share	claim	mutual	rejected	verification	
				of claim	-			covered by			dues,	-		
		receipt				Ũ			amount of		that may			
				aunnitteu			removed?	guarantee	claims		be set off			
						. 0	(Yes/No)		admitted					
						disposal								
1	Mayank Arora	17.02.2020	Rs. 596300	596300	-	-	-	-	100	0	0	0	0	
	& Co.													

Name of the corporate debtor:; Date of commencement of liquidation:.....; List of stakeholders as on:.....

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in ₹) Name of Category of Details of claim Details of claim admitted Amount of Amount Amount of Amount of Remarks. SI. of any if any No stakeholder stakeholders (received contingent claim claim under preference mutual rejected verification claim Date Amount Amount Nature Whether % share Amount Amount shareholders / dues. of claimed of claim of covered by lien / in total covered equity that admitte claim amount attachment by receipt lien or may be shareholders / of claims d removed? guarantee attachment set off partners pending (Yes/No) admitted / others) disposal

Only One Claim Received

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 17/02/2020

From

Mayank Arora & Co. Office no. 268, 2nd Floor, Udyog Bhavan, Sonawala Road, Goregaon (East), Mumbai - 400 063.

То

The Interim Resolution Professional / Resolution Professional, Pawan Kumar Ramdhan Agarwal Registration No: IBBI/IPA-001/IP-P00414/2017-2018/10737 42, Gopal Bhavan, 199, Princess Street, Marine Lines, Mumbai- 400 002, Maharashtra

Subject: Submission of claim and proof of claim.

Sir,

Mayank Arora hereby submits this claim in respect of the corporate insolvency resolution process of Avni Impex Private Limited., The details for the same are set out below:

	Relevant Particulars	
1.	Name of the financial creditor	Mayank Arora & Co.
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	
3.	Address and email address of the financial creditor for correspondence	Udyog Bhavan, Sonawala Road, Goregaon (East), Mumbai - 400 063. cs@mayankarora.co.in
4.	Total amount of claim (including any interest as at the insolvency commencement date)	
5.	Details of documents by reference to which the debt can be substantiated	Professional Services to Avant Impex Private Limited Corporate Debtor At Regular Intervals From 3rd August, 2015 till 31st March, 2019. Mayank Arora & Co. and the Corporate Debtor Also Executed A Mandate Dated 3rd April, 2018 Amounting To Rs. 6,00,000/ The Total Amount of Debt is Rs. 5,96,300/- Which Is Due From 31st March, 2019
6.	Details of how and when debt incurred	 a) The Applicant is a Professional Company Secretary Firm delivering services for compliance of various statutes. b) The Applicant was providing services for compliances under



			0 1 4 0010 4 4
			Companies Act, 2013 to the Corporate Debtor since August,
			2016.
		c)	The Applicant had provided the
			services and raised Invoices on the
			Respondent. Hereto annexed and
			marked as Exhibit "A – Colly" are
			copies of Invoices raised by the
			Applicant on the Respondent.
		d)	The Respondent had also
			outsourced the accounting services,
			majorly for setting up a parallel
			accounting Function in Tally
			Accounting System, Financial
			Consultancy. The Respondent had
			accepted the services of the
			Applicant vide letter dated 03-04-
			2018. Hereto annexed and marked
- 1			
			as Exhibit "B" is a copy of the
			letter dated 03-04-2018 of the
			Applicant accepted by the
-			Respondent.
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which	N.A	
4	may be set-off against the claim		
8.	Details of any security held, the value of the security, and the date it was given		
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution	NAN	4E: MAYANK ARORA AND CO. COUNT NO.: 50200008470267
	plan	Ban Cha	IK NAME & BRANCH: HDFC BANK
10.	List of documents attached to this claim in order to prove the		1. INVOICES RAISED BY
	existence and non-payment of claim due to the financial		MAYANK ARORA & CO. IN EXHIBIT A
	creditor		2. MANDATE LETTER DATED
			03-04-2018 IN EXHIBIT B 3. BANK STATEMENT IN
			EXHIBIT C
ligna	ture of financial creditor or person authorised to act on his behal e enclose the authority if this is being submitted on behalf of the	f) finai	ncial creditor]
IAY.	ANK ARORA ON BEHALF OF MAYANK ARORA & CO.		* 14:13609

MAYANK ARORA IS PROPRIETOR

268, 2nd Floor, Udyog Bhavan, Sonawala Road, Goregaon (East), Mumbai - 400 063.

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Mayank Arora on Behalf of Mayank Arora & Co. having office at Office no. 268, 2nd Floor, Udyog Bhavan, Sonawala Road, Goregaon (East), Mumbai - 400 063, do hereby declare and state as follows: -

- 1. Avni Impex Private Limited., the corporate debtor was, at the insolvency commencement date, being the 31st day of January, 2020 actually indebted to me for a sum of Rs. 5,96,300/-.
- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. INVOICES RAISED BY MAYANK ARORA & CO. IN EXHIBIT A
 - b. MANDATE LETTER DATED 03-04-2018 IN EXHIBIT B
 - c. BANK STATEMENT IN EXHIBIT C
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim]. NA

- 5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even y though I am a related party of the corporate debtor.

Date: 17/02/2020 Place: Minutor

(Signature of the claimant)

VERIFICATION

I, Mayank Arora the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this day of, 20...

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]